

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 328/MP/2024

- Subject : Petition under Section 79(1)(b) & (f) of the Electricity Act, 2003 read with Rule 3 of the Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021 and Article 13 of the Power Purchase Agreement dated 7.8.2008 (as subsequently amended from time to time) with Haryana Discoms and Power Purchase Agreement dated 20.1.2009 (as subsequently amended from time to time) with Tata Power Trading Company Limited seeking declaration of certain Change in Law events which mandate cofiring of biomass pellets and in-principle approval for grant of consequent relief for Jhajjar Power Limited's 1320 MW Power Project located in Haryana.
- Petitioner : Jhajjar Power Limited (JPL)
- Respondents : Uttar Haryana Bijli Vitran Nigam Limited and Ors.
- Date of Hearing : **25.2.2025**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member
- Parties Present : Shri Janmali Manikala, Advocate, JPL
Shri Shubham Arya, Advocate, Haryana Discoms
Shri Harshvardhan Singh, Advocate, Haryana Discoms
Shri Nitish Gupta, Advocate, TPDDL
Shri Nimesh Jha, Advocate, TPDDL
Ms. A. Tiwari, Advocate, TPDDL
Shri Venkatesh, Advocate, TPTCL

Record of Proceedings

At the outset, the learned counsel for the Petitioner sought liberty to file rejoinders to the reply filed by the Respondents, Haryana Discoms, and TPDDL. Learned counsel further clarified that the Petitioner could not file its rejoinder(s) in the timeframe given earlier as the collation of technical data took additional time.

2. The Petitioner is directed to obtain approval from the Central Electricity Authority (CEA) regarding the scope of work required for modifications necessary to enable co-firing of biomass.

3. Learned counsel for the Respondent, TPTCL, sought liberty to file a brief reply in the matter.

4. Considering the submissions made by the learned counsels for the parties, the Commission permitted the Respondent, TPTCL, to file its reply within three weeks with a copy to the Petitioner, who may file its rejoinders within two weeks thereafter.

5. The Petition will be listed for hearing on **8.5.2025**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)